




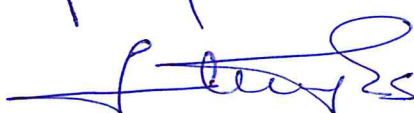
**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 70/11	TP 32/16	For hearing	397/ 398	Satwant Singh & Another Vs. Columbia Asia Hospitals P. Ltd. & 9 Others.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1.	RAHUL DEV FOR Anup Shah Law Firm 9902984146 SATWANT SINGH	P1 & P2 Petitioners	
2.	A. Murali 9845034529.	R1 & R2	
3.	Mr JAGANNATH Mr SREEVATHISA C.S.	Rep R1 & R2	 

ORDER

Counsel for Petitioner is present. Petitioner himself is present. It is reported that the first Petitioner is also representing the second Petitioner. VP-Legal of R-1 Company is present. Shri Jaganath, Director of the first Respondent Company is also present in person. Already memo of compromise was filed. It was signed by the Petitioner and first Respondent and second Respondent Company. Counsels of both the parties are present. They reported that in pursuance of compromise memorandum, the shares of the first Petitioners have been sold to the second Respondent. The parties acted to the compromise memo and requested the Tribunal to dismiss the petition in view of settlement/compromise between parties. Compromise memorandum is recorded. First Petitioner is physically present and he accepted that the shares have been sold to second Respondent Company as per compromise memorandum. In view of settlement/compromise, the petition is dismissed as compromise vide separate order.


Member (T)


Member (J)